

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn. No. OA 936/1986

Date of decision: 06.08.1992

Shri G.K. Batra

...Applicant

Vs.

U.O.I. & Others

...Respondents

For the Applicant

...None.

For the Respondents

...Mrs. Raj Kumari
Chopra, Counsel
with Shri A.N.
Batra, Assistant
Superintendent

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed
to see the Judgment? *Y*

2. To be referred to the Reporters or not? *Ø*

JUDGMENT (ORAL)
(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

The learned counsel for the respondents states on
instructions received from Shri A.N. Batra, Assistant
Superintendent, who is present in the Court that the
applicant died on 11.5.1990. In view of this, the
present application has abated. Accordingly, the case
the ²
be consigned to records.

B.N. DHOUDIYAL
(B.N. DHOUDIYAL)
MEMBER (A)
06.08.1992

P.K. KARTHA
(P.K. KARTHA)
VICE CHAIRMAN(J)
06.08.1992